

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Dr. Pramod Deo, Chairperson**
- 2. Shri Bhanu Bhushan, Member**
- 3. Shri R.Krishnamoorthy, Member**

**I.A.No. 14/2008 in
Petition No. 143/2005**

In the matter of

Approval of tariff for Unified Load Despatch & Communication (ULDC) Scheme in Southern Region for the period from 1.4.2004 to 30.6.2017 and additional capitalization after date of commercial operation during 2001 to 2004

And in the matter of

Power Grid Corporation of India Limited, Gurgaon

..Petitioner

Vs

1. Karnataka Power transmission Corporation Ltd., Bangalore
2. Transmission Corporation of Andhra Pradesh Ltd., Hyderabad
3. Kerala State Electricity Board, Thiruvananthapuram
4. Tamil Nadu Electricity Board, Chennai
5. Electricity Department, Govt. of Pondicherry, Pondicherry
6. Electricity Department, Govt. of Goa, Panaji, Goa **Respondents**

ORDER

Through this interlocutory application, the petitioner, Power Grid Corporation of India Limited prays for extension of time up to 30.9.2008 for furnishing the information called for vide order dated 18.6.2008 in Petition No. 143/2005.

2. The Commission by its order dated 18.6.2008 directed the petitioner to submit following information on affidavit by 15.7.2008, with advance copy to the respondents, who were to file their reply, if any, by 31.7.2008:

- (i) Revised calculations of the annual fees and charges for ULDC scheme in accordance with the methodology considered by the Commission in order dated 11.4.2008 in Review Petition No. 133/2006 (in Petition No. 139/2005);

- (ii) "Right-of-way-" charges, if any, for lying optic fibre cable underground, duly apportioned between the telecom business of the petitioner and the UDLC scheme;
- (iii) Detailed year-wise O & M expenses attributable to ULDC scheme from the date of commercial operation till 31.3.2008, with details of royalty and other charges, if any, paid to the Department of Telecommunications for optic fibre cable and their apportioning between ULDC and the telecom business; and
- (iv) Proposal for interest rate resetting in case of loans with floating rate of interest being considered by the Commission in the ULDC scheme.

3. The petitioner has submitted that the collection and compilation of information called shall take some more time and therefore it may not be able to submit the required information in the stipulated time. Accordingly, petitioner has sought extension of time for submission of the information called for up to 30.9.2008.

4. The prayer made by the petitioner is allowed. The petitioner is directed to submit the requisite information on affidavit latest by 30.9.2008, with advance copy to the respondents, who may file their reply, if any, by 24.10.2008. List this petition on 6.11.2008 for further directions.

5. In view of the above, the petition shall not be listed for hearing on 12.8.2008.

6. With the above, I.A.No. 14/2008 stands disposed of.

Sd/-
(R.KRISHNAMOORTHY)
MEMBER

sd/-
(BHANU BHUSHAN)
MEMBER

sd/-
(DR. PRAMOD DEO)
CHAIRPERON

New Delhi dated the 30th July 2008